IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

CP-662/2016

IN THE MATTER OF:

Sharda Rawat

Vs.

Kee Projects Ltd.

Applicant/petitioner

Respondent

Order under Section 433(e) & 439 of the Companies Act

Order delivered on 22.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Shri R. Varadharajan, Hon'ble Member(Judicial)

For the Applicant/Petitioner : For the Respondent

ORDER

None is present on behalf of the parties.

the interest of justice, hearing is deferred 6th October, 2017.

> (CHIEF JUSTICE M.M.KUMAR) PRESIDENT

-Sd-

(R. VARADHARAJAN)

MEMBER(JUDICIAL)

22.09.2017 V. Sethi